

**COURT - I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 261 OF 2016 &  
IA NO. 546 OF 2016**

**Dated: 20<sup>th</sup> February, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**SEI Kathiravan Power Pvt. Ltd. ...Appellant(s)  
Vs.  
TANGEDCO & Ors. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Senthil Jagadeesan  
Ms. Shruti Iyar

Counsel for the Respondent(s) : Mr. S. Vallinayagam for R.1 & 2  
Mr. M.Sethu Ramalingam a/w  
Mr. Ravi Gopal (Rep.) for R.1

**ORDER**

Learned counsel for the respondents seek four weeks time to file reply. They may file the same on or before 21.03.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 05.04.2017 after serving copy on the other side.

List the matter on **02.05.2017.**

**(I. J. Kapoor)  
Technical Member**

**(Justice Ranjana P. Desai)  
Chairperson**